

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 24.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner :

Mr. Krishna Kumar, Mr. S.C. Nanda,
Ms. Srujana Suman Mund, Advs.

For the Respondent :

Mr. Rakesh Kumar, Mr. P.K. Sachdeva
& Ms. Chetna Bisht, Advs.
Mr. Om Prakash Vijay, RP

ORDER

Notice of the applications to the counsel for the ex-management. Mr. Rakesh Kumar, Ld. Counsel representing the non-applicant-respondent accepts notice. A copy of the application has already been furnished to him. He seeks and is granted ten days time to file reply with a copy in advance to the Ld. Counsel for the RP.

List for further consideration on 12.09.2018.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)